

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 357 OF 2017 & IA NO. 969 OF 2017 &
IA NO. 549 OF 2019 & APPEAL NO. 22 OF 2018

Dated : 10th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

APPEAL NO. 357 OF 2017 & IA NO. 969 OF 2017 &
IA NO. 549 OF 2019

Rosa Power Supply Company Limited **Appellant(s)**
Versus
Uttar Pradesh Electricity Regulatory Commission **Respondent(s)**
& Ors.

Counsel for the Appellant(s) : Mr. Shri Venkatesh
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1

Mr. Aditya K. Singh
Mr. Manish Garg for R-2

Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan
Mr. Pulkit Agarwal for R-3

APPEAL NO. 22 OF 2018

Uttar Pradesh Power Corporation Limited **Appellant(s)**
Versus
Uttar Pradesh Electricity Regulatory Commission **Respondent(s)**
& Ors.

Counsel for the Appellant(s) : Mr. Aditya K. Singh
Mr. Manish Garg

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1

Mr. Shri Venkatesh
Ms. Nishtha Kumar

Mr. Vikas Maini for R-2

Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan
Mr. Pulkit Agarwal for R-3

ORDER

(IA No. 549 of 2019- Delay in filing Written Submissions)

We have heard the learned counsel appearing for both the parties.

Learned counsel, Mr. Shri Venkatesh appearing for the Appellant submitted that, there is a delay of 10 days in filing the written submissions which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after perusal of the application explaining the delay in filing the written submissions, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the written submissions is condoned. IA No.549 of 2019, for delay in filing the written submissions is allowed.

APPEAL NO. 357 OF 2017 & IA NO. 969 OF 2017
& APPEAL NO. 22 OF 2018

Post the matter for hearing on 25.07.2019 as agreed by the learned counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N.K. Patil)
Judicial Member